

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:960

ANSWERED ON:08.12.2003

IMPLEMENTATION OF LAHOTI COMMISSION'S RECOMMENDATIONS

PUTTASWAMY GOWDA

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Justice Lahoti Commission's recommendations have been implemented by the Union Government;
- (b) if so, the details of recommendations which have been implemented fully;
- (c) the details of recommendations which have been implemented partially or which have not been implemented at all;
- (d) the reasons therefor; and
- (e) the steps taken by the Union Government to implement the recommendations of the Justice Lahoti Commission in toto?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION ( SHRI RAJIV PRATAP RUDY )

(a), (b), (c), (d) and (e):- The recommendations of Justice Lahoti Commission relating to requirement of proficiency in English language, meaningful Crew Resource Management Program (CRM), acquisition of effective CRM skill and qualities of leadership by Pilot-in-Command, governing of air-ground communications with the ATC, commissioning of ATC automated systems by Airports Authority of India (AAI), bifurcation of ATS Route G-452 by AAI, looking after the work relating to ATC matters by a Member in AAI, examining the feasibility of delinking ATS from normal organisational setup and introduction of Sectorisation controlling in approach control as well as reorganising working space in Delhi airport have been implemented. The concerned aviation agencies are already seized of the task of implementing the remaining recommendations.